

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NOS. 1466-1467 OF 2011
ARISING OUT OF
SLP(CRL) NOS. 5542-5543 OF 2011
ARISING OUT OF
CRIMINAL MISCELLANEOUS PETITION NOS. 10574-10575 OF 2011

MANJIT SINGH

.....

APPELLANT

VERSUS

SATISH KUMAR JINDAL

.....

RESPONDENT

O R D E R

1. Delay condoned.
2. Leave granted.

3. The parties have filed an application stating therein that the dispute has been compromised inasmuch that the amount due from the appellant has been paid to the respondent.

4. We, accordingly, feel that the ends of justice have been satisfied. The judgment of the High Court, is accordingly, reversed. The appeals are allowed. The appellant is acquitted and may be released forth with if not wanted in connection with any other case.

.....J
[HARJIT SINGH BEDI]

.....J
[GYAN SUDHA MISRA]

NEW DELHI

JULY 25, 2011.

